

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6987

ANSWERED ON:07.05.2010

NCRPB

Agarwal Shri Rajendra

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the National Capital Region Planning Board (NCRPB) provided any financial assistance for residential schemes developed by the Meerut Development Authority (MDA) and other development authorities/ executing agencies;
- (b) if so, the details of the purpose/works/projects in the aforesaid residential schemes for which such financial assistance has been provided;
- (c) whether any team of the NCRPB has made on the spot visit to inspect the projects/works being financed;
- (d) if so, the details thereof along with the shortcomings noticed by it; and
- (e) the steps taken by the Board for effective implementation of the said projects?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Yes, Madam.

(b): The residential projects for which loan assistance have been provided are at Annexure-I & Annexure-II.

(c): NCRPB has informed that as per procedure in vogue prior to April, 2002, the second and subsequent installments of loans were released on receipt of Utilization Certificate (UC) / progress report from the borrower for previous installments released for the project and its verification by the officers of the NCRPB from the accounts records maintained by the borrowers/ implementing agencies concerned. From April 2002 onwards, system of physical verification of the progress was also put in place in addition to verification of UCs with reference to accounts records before release of second or subsequent installments.

Accordingly, officials of the Board have made on the spot visit to inspect works in physical terms only in respect of those projects in which releases of second or subsequent installment were due after April, 2002.

(d): NCRPB has also informed that the following general shortcomings were noticed in the implementation of the projects at the time of on the spot visits made by the officers of the Board :-

1. Delay in land acquisition.
2. Revision of scope due to site constraints and other local factors.
3. Delay in obtaining Interdepartmental clearances.
4. Land acquisition challenged in Courts etc.

The above factors lead to time and cost overruns in the implementation of the projects. Delays and deviations noticed during spot visits were brought to the notice of the implementing agencies/state governments.

(e): In order to ensure effective implementation of the projects, NCRPB has taken various steps which include: -

1. Implementing Agencies are required to prepare Detailed Project Reports (DPRs) for the scheme/project for which loan assistance has been sought.
2. The DPRs are appraised from financial and technical angle with the assistance of outside technical agencies.
3. Loan is sanctioned by the Project Sanctioning & Monitoring Group (PSMG) of the Board subject to implementation of project in accordance with approved DPRs.
4. Monitoring of project implementation through periodic progress reports.

5. Incentive Scheme for timely and quality implementation of the projects. On-site verification of project implementation after receipt of completion certificate from the Implementing Agencies.